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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1242/2017 & CM. Nos. 13591/2017, 20912/2017,
24784/2017 and 25365/2017

SURENDER KALRA

..... Petitioner

Through: Mr. Sagar Dawar, Adv.

versus

EAST DELHI MUNICIPAL CORPORATION OF DELHI AND
ANR

..... Respondents

Through: Ms. Mini Pushkarna, Standing
Counsel with Ms. Anushruti and
Mr. Vasundhara Nayyar, Adv. for
R1/EDMC.
Mr Anil Grover, Standing counsel
with Mr. Jitendra Tripathi, ASC with
Ms. Noopur Singhal, Adv. for
NDMC.
Mr. Tarveen Singh Nanda and
Mr. Rahul Singhal, Adv. for Delhi
Cantonment Board.
Mr. Sanjeev Sabharwal, Adv. for
SDMC.
Mr. Ashutosh Ghade, Adv. for
Mr. Nikhil Goel, Amicus Curiae.
Mr. Rajat Aneja, Ms. Nisha Sharma
and Mr. Deepanjan Dutta, Adv. for
applicant.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

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05.01.2018

CM.NO. 25366/2017 (for exemption)

Exemption allowed subject to all just exceptions.

Application stands disposed of.



**W.P.(C) 1242/2017 & CM. Nos. 13591/2017, 20912/2017, 24784/2017
and 25365/2017**

Mr. Sagar Dawar, learned counsel appearing for the petitioner states, copy of the report submitted by Mr. Nikhil Goel, Amicus Curia has not been given to him. Mr. Ashutosh Ghade, counsel appearing for Mr. Nikhil Goel, Amicus Curiae states, same shall be supplied to all the counsels appearing in the writ petition and for the applicants. Counsels shall be at liberty to submit their views on the report within three weeks after the receipt of the report.

List on April 20, 2018.

V. KAMESWAR RAO, J

JANUARY 05, 2018/jg